IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH CIRCUIT SITTING AT NAGPUR.

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DATE OF DECISION 7.9.1993

Ordnance Employee Union Ambazari, Nagpur & Orsicant(s)

Versus

Union of India & Ors.

Respondent(s)

- 1. Whether it be referred to the Reporter or not ?
- 2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not?

(MS.USHA SAVARA)

MEMBER (A)

(M.S.DESHPANDE)

VICE CHAIRMAN

⊕mdm

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH, BOMBAY

CAMP : NAGPUR



OA.NO. 458/93

3. 4P

Ordnance Employees Union Ambazari, Nagpur & Ors.

.. Applicant

V/s.

Union of India & Ors.

.. Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande Hon'ble Member (A) Ms. Usha Savara

<u>Appearance</u>

Shri M.M.Sudame Advocate for the Applicant

Shri Ramesh Darda Advocate for the Respondents

ORAL JUDGEMENT

Dated: 7.9.1993

(PER: M.S.Deshpande, Vice Chairman)

Heard both the parties. Shri Darda states that in pursuance of the directions given by the Supreme Court which have been quoted and followed by this Tribunal in OA.NO. 814/87 decided on 13.3.1992, action is being taken by the Department. The applicants will be beneficiaries, if they fall within the category to which the judgement would apply, by the decision to be taken. In view of this statement, Shri Sudame does not press the present application. It is disposed of.

(MS.USHA SAVARA)

MEMBER (A)

(M.S.DESHPANDE)

VICE CHAIRMAN